

HARYANA VIDHAN SABHA

X SESSION

BULLETIN NO. 5

Monday, the 3rd March, 2014

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 3rd March, 2014 from 2.00 P.M. to 8.40 P.M.).

I. RAISING THE MATTER REGARDING THE DURATION OF DISCUSSION ON BUDGET ESTIMATES.

As soon as the House assembled, Shri Ashok Kumar Arora, a Member of the Indian National Lok Dal raised the matter regarding the short duration of general discussion on Budget Estimates and urged the Speaker that duration of discussion on the Budget Estimates should be extended. The speaker assured him to give sufficient time to speak on the general discussion on Budget Estimates.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	14	4	---	33

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

(b) Unstarred: 9

III. NOTICE OF CALLING ATTENTION MOTIONS

When enquired, the Speaker informed Shri Anil Vij, a member of Bhartiya Janata Party that his Calling Attention Motions regarding agreement between HSIIDC and Reliance signed in 2006 to develop a SEZ in Gurgaon-Jhajjar and harassment of Shri Ashok Khemka by the State Government had been disallowed.

IV. WALK OUT

All the Members of the Bhartiya Janata Party present in the House, staged a walk-out as a protest against disallowing the Calling Attention Motions of Shri Anil Vij.

V. CALLING ATTENTION MOTIONS AND STATEMENTS THEREON

(i) The Speaker admitted the Calling Attention Notice No.3 regarding resentment amongst the managements of private schools in the State given notice of by Shri Ram Pal Majra, MLA.

He asked Shri Ram Pal Majra, MLA to read out his notice and asked the Minister concerned to make the statement thereafter.

Shri Ram Pal Majra, M.L.A. read out his notice.

The Education Minister made the statement thereon.

(ii) The Speaker also admitted the Calling Attention Notice No.22 regarding constitution of Sports Authority of Haryana given notice of by Shri Bharat Bhushan Batra, MLA.

He asked Shri Bharat Bhushan Batra, MLA to read out his notice and asked the Minister concerned to make the statement thereafter.

Shri Bharat Bhushan Batra, M.L.A. read out his notice.

The Minister of State for Sports made the statement thereon.

VI. NOTICE OF CALLING ATTENTION MOTION/SHORT DURATION DISCUSSION

(i) When enquired, the Speaker informed Shri Jagdish Nayar that his notice of Calling Attention Motion regarding discrimination of Fourth Class Employees had been disallowed and intimation was sent to him.

(ii) When enquired, the Speaker informed Dr. Bishan Lal Saini that his notice of short duration discussion under rule 73-A regarding discrimination policy of the State Government had been disallowed and intimation was sent to him.

VII. GENERAL DISCUSSION AND REPLY BY THE FINANCE MINISTER ON BUDGET ESTIMATES FOR THE YEAR 2014-15

General discussion on the Budget Estimates for the Year 2014-15 was taken place.

Prof. Sampat Singh, Shri Raj Pal Bhukri, Shri Dharam Singh Chhoker, Shri Naresh Sharma and Shri Bharat Bhushan Batra Members from the Treasury Benches, spoke for 30, 16, 11, 14 and 36 minutes respectively.

Shri Ram Pal Majra, Dr. Bishan Lal Saini, Shri Ashok Kumar Arora, Smt. Saroj Mor, Shri Krishan Lal Panwar, Shri Mamu Ram, Shri Kali Ram Patwari, Shri Pardeep Chaudhary, Shri Jagdish Nayar, Shri Naseem Ahmed, Shri Dharam Pal Obra, Shri Parminder Singh Dhull, Rao Bahadur Singh and Shri Narender Sangwan, members from the Indian National Lok Dal, also spoke for 26, 20, 32, 07, 15, 05, 07, 06, 06, 07, 07, 05, 05, and 06 minutes respectively.

Shri Anil Vij and Smt. Kavita Jain, members from the Bhartiya Janata Party, also spoke for 22 and 08 minutes respectively.

The Finance Minister, by way of reply, spoke for 11 minutes.

VIII. DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET-2014-15.

As per past practice and in order to save the time of the House, all the demands for grants (Nos. 1 to 45) on the order paper were deemed to have been read and moved together. The Members were requested to indicate the demand number on which they wish to raise discussion while speaking.

No member rose to speak.

Demand Nos. 1 to 45 were put together and carried.

IX. LEGISLATIVE BUSINESS.

1. The East Punjab Utilization of Lands (Haryana Amendment) Bill, 2014

At 8.28 P.M., the Revenue Minister introduced the East Punjab Utilization of Lands (Haryana Amendment) Bill, 2014 and also moved-

That the East Punjab Utilization of Lands (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Clause 2, 3, 4, Sub-Clause 1 of Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Revenue Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Value Added Tax (Amendment) Bill, 2014

At 8.30 P.M., the Excise and Taxation Minister introduced the Haryana Value Added Tax (Amendment) Bill, 2014 and also moved-

That the Haryana Value Added Tax (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, 3 and 4, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Excise and Taxation Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2014

At 8.32 P.M., the Transport Minister introduced the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2014 and also moved-

That the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

Prof. Samapt Singh, a member from the Treasury Benches spoke for a while.

The Bill was then considered clause by clause.

Clause 2, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Transport Minister moved-

That the Bill be passed.

The motion was put and carried.

4. The Haryana Registration and Regulation of Societies (Amendment) Bill, 2014

At 8.34 P.M., the Transport Minister introduced the Haryana Registration and Regulation of Societies (Amendment) Bill, 2014 and also moved-

That the Haryana Registration and Regulation of Societies (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Clause 2, Sub-Clause 1 of Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Transport Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Haryana Good Conduct Prisoners (Temporary Release) Amendment Bill, 2014

At 8.36 P.M., the Transport Minister introduced the Haryana Good Conduct Prisoners (Temporary Release) Amendment Bill, 2014 and also moved-

That the Haryana Good Conduct Prisoners (Temporary Release) Amendment Bill be taken into consideration at once.

The motion was put and carried.

Shri Ram Pal Majra, a member from the Indian National Lok Dal spoke for a while.

The Bill was then considered clause by clause.

Clause 2, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Transport Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Prisons (Haryana Amendment) Bill, 2014

At 8.38 P.M., the Transport Minister introduced the Prisons (Haryana Amendment) Bill, 2014 and also moved-

That the Prisons (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2 and 3, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Transport Minister moved-

That the Bill be passed.

Shri Ram Pal Majra, a member from the Indian National Lok Dal spoke for a while.

The motion was put and carried.

X. EXTENSION OF SITTING

The Speaker, with the sense of the House, extended the time of the sitting of the House as under:-

- (i) At 6.30 P.M. for 30 Minutes.
- (ii) At 7.00 P.M. for 30 Minutes.
- (iii) At 7.30 P.M. for 30 Minutes.
- (iv) At 8.00 P.M. for 30 Minutes.
- (v) At 8.30 P.M. for 15 Minutes.

The Deputy Speaker occupied the Chair from 3.27 P.M. to 5.12 P.M.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 4th March, 2014.

CHANDIGARH
THE 3rd March, 2014

SUMIT KUMAR
SECRETARY.